

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**

OA.No./20/39/2013
Dated: 20/2/2018

BETWEEN:

M. Janaki Rao,
S/o. Satyam,
Aged about 46 years,
Trackman, SSE (P) VSKP
D.No.77, Contonment (PO),
Vizianagaram District.

..... Applicant

AND

1. Government of India rep. by its
General Manager, East Coast Railway,
Chandrasekharpur,
Bhubaneswar, Orissa – 751 023.
2. Chief Personnel Officer,
East Coast Railway,
Chandrasekharpur,
Bhubaneswar, Orissa – 751 023.
3. Divisional Railway Manager,
Waltair Division, East Coast Railway,
Dondaparthi, Visakhapatnam.
4. Divisional Railway Manager (P),
Waltair Division, East Coast Railway,
Dondaparthi, Visakhapatnam.
5. Divisional Railway Manager (Engg.),
Waltair Division, East Coast Railway,
Dondaparthi, Visakhapatnam.

..... Respondents

Counsel for the Applicant : Mr. V. Ravindranath Reddy, Advocate
Counsel for the Respondents : Mr. M. Venkateswarlu, SC for Rlys.

CORAM

Hon'ble Mr. Justice R. Kantha Rao, Judicial Member
Hon'ble Mrs. Minnie Mathew, Administrative Member

ORAL ORDER

{Per Hon'ble Mr. Justice R. Kantha Rao, Judicial Member}

No representation from the applicant. It shows that the applicant is not interested in prosecuting the case. Hence, the OA is dismissed for non-prosecution. No costs.

(MINNIE MATHEW)
ADMN. MEMBER

(JUSTICE R. KANTHA RAO)
JUDL. MEMBER

Dated the 20th February, 2018
(Dictated in the Open Court)

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